

HIGH COURT FOR THE STATE OF TELANGANA

R.O.C.NO.1365/OP CELL/2019

DATED: 11-07-2019

CIRCULAR

Sub: Subordinate Courts – Civil and Criminal – Reduction of pendency in the Subordinate Courts – Disposal of Cases making disposals more than institutions – Maintaining parity between institution and disposals – Issuance of certain instructions – Regarding.

- Ref: 1) High Court Circular in R.O.C.No.4745/OP Cell/2018, dated 03-08-2018.
2) High Court Circular in R.O.C.No.4745/OP Cell/2018, dated 30-11-2018.

Having considered the entire issue in relation to the circular instructions issued in references 1st and 2nd cited, the Hon'ble Judges of the Arrears Committee directed withdrawal of the aforementioned circular instructions with regard to maintaining parity between institution and disposals on a monthly basis. In view of the directions aforementioned, all the Unit Heads and Judicial Officers in the State of Telangana are hereby informed that the Circular instructions issued by the High Court referred to in references 1st and 2nd cited above cease to operate with immediate effect.

The receipt of this Circular may be acknowledged.


REGISTRAR (JUDICIAL)

To

All the Unit Heads (with a request to circulate to all the Judicial Officers in their Unit).

Copy to :

- 1) The Registrar General and all the Registrars, High Court for the State of Telangana.
- 2) The Registrar (IT-cum-Central Project Co-ordinator) for directing the concerned to place the circular in the High Court's web site.
- 3) The Personal Secretary to the Hon'ble Administrative Judges (for Lordships' kind perusal).
- 4) The Section Officer, Statistics Section (for information)
- 5) The Section Officer, Special Officers' Section (for codification)